

# **HIGH COURT OF HIMACHAL PRADESH, SHIMLA**

No.HHC/Rules(Vol V)/1997-

Dated: 21.9.2013

## **NOTIFICATION**

In exercise of the powers vested in it under Section 23 of the State of Himachal Pradesh Act, 1970, Section 129 of the Code of the Civil Procedure, 1908, as amended upto date, Section 477 of the Code of Criminal Procedure, Article 225 of the Constitution of India and all other powers enabling hereunto, the High Court of Himachal Pradesh is pleased to amend the rules for the Scrutiny Maintenance of Judicial Records, Administrative and Executive Business of the High Court of Himachal Pradesh:-

### **SHORT TITLE:**

1. These rules may be called the "Himachal Pradesh High Court (Scrutiny, Maintenance of Judicial Records, Administrative and Executive Business) Rules, 2013. (3rd amendment).

### **COMMENCEMENT:**

2. These rules shall come into force with immediate effect.

### **AMENDMENT:**

- a) **Sub-rule (vi), (viii) and (ix) of Rule 2 of Chapter-8, of the aforesaid rules, shall stand deleted and sub-rule (vii) be renumbered as sub-rule (vi).**
- b) **The following be inserted as Rule 2-A in Chapter 8-A:**

**"The matters delineated hereunder shall be taken up by the Committee consisting of Chief Justice, two Senior-most Judges and two other Judges to be nominated by the Chief Justice."**

- (i) Matters relating to the posting and transfers of the Members of State Judicial Services including those to be sent on deputation.
- (ii) Recording of confidential remarks on work and conduct of District Judges, shall be initiated by the concerned Administrative Judge which shall be finalized by the aforesaid Committee as per delegation.
- (iii) Making of recommendation for promotion of Judicial Officers including selection grade, super time scale District Judge.
- (iv) Preparation of Panel for temporary appointment as Civil Judge (Junior Division) and Judicial Magistrate of the second class.
- (v) Representation from Judicial Officers regarding service problems.

- (vi) Declaration of probation of Judicial Officer (b)extension of probation of Judicial Officers(c)Recommendation of Discharge of Officers on probation.
- (vii) Appeals and Review from orders passed by District Judges and Chief Judicial Magistrates both on disciplinary matters and other matters such as transfers, promotion etc.
- (viii) General supervision and control of work of High Court pertaining to subordinate Courts.
- (ix) Selection for recruitment of Himachal Pradesh Higher Judicial Services and direct recruitment.

**Note: In the event of exigency and in public interest, the Hon'ble Chief Justice being head of State Judiciary and of the aforesaid Committee in order to avoid delay may effect posting and transfers of members of H.P. Judicial Service without meeting of aforesaid Committee. If such decision is taken by Hon'ble the Chief Justice, it shall be laid by Registrar General before the aforesaid Committee which shall consist of Chief Justice and two Senior-most Judges and two other Judges to be nominated by Hon'ble the Chief Justice in the next meeting for ratification."**

**BY ORDER  
HIGH COURT OF HIMACHAL PRADESH**

Endst. No.HHC/Rules/Vol.V/1997-

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1. The Principal Private Secretary to Hon'ble the Chief Justice.
2. The L.R.cum-Secretary (Law) to the Govt. of H.P., Shimla-2.
3. Secretaries to the Hon'ble Judges for kind perusal of the Hon'ble Judges.
4. All the Additional Registrars, H.P. High Court, Shimla.
5. All the Deputy Registrars /Assistant Registrars/Secretaries/Court Masters/ Private Secretaries/Section Officers/ Marriage Counsellor/ Chief Librarian/ Public Relation Officer and Protocol Officer of the Registry.
6. The Secretary/Private Secretary/ PAs to the Registrar General/ Registrar (Inspection, Confidential & Budget)/ Registrar (Legal Research & Rules)/ Registrar(Judicial & J.B.)/Registrar (Vigilance, Finance & Accounts)/ OSDs, CPC/ Assistant Co-ordinator (Mediation), H.P. High Court, Shimla.
7. The NIC Officers posted in the High Court with a request to update the High Court Website.
8. The Technical Director, NIC of this Registry for conversion of the same into digital form on Gazette website in terms of this Registry Office Order No.HHC/Admn.1(18)/78-XI-9935-41, dated 8.4.2011.
9. Guard file.

**Registrar General**